

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 03
CP No. (IB)- 44/94/JPR/2024
Under Section 94 of IBC, 2016

In the matter of:

Rajani Goyal

...Applicant

V/s

State Bank of India (PG to CD S.V.M Oil Mills Pvt. Ltd.)

...Respondent

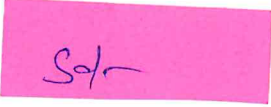
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

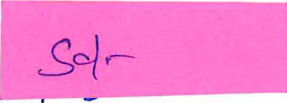
For the Applicant : Nitish Bagri, Adv.
Shretima Bagri, Adv.

ORDER

Heard Mr. Nitish Bagri, Adv. along with Ms. Shretima Bagri, Adv. appearing for the Applicant. This is an application under Section 94 of the IBC, 2016 filed by Ms. Rajini Goyal (PG to CD S.V.M Oils Mills Pvt. Ltd.) It is stated in the application that a total amount of Rs. 10,32,42,163/- default occurred on 01.03.2024. It is submitted by learned counsel for the Applicant that under Section 96 of the IBC, 2016, interim moratorium commences on the date of application in relation to debt. List the matter for further consideration on 28.08.2024.


Sd/-

(Rajeev Mehrotra)
Technical Member


Sd/-

(Deep Chandra Joshi)
Judicial Member

July 15, 2024